

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
FOR THE ATTENTION OF THE CREDITORS PRITHVIRAJ PLASTICS PRIVATE
LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRITHVIRAJ PLASTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20 th December,2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Pune.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	<u>U25200PN2010PTC138033</u>
5.	Address of the registered office and principal office (if any) of corporate debtor	262, GANVATHAN, MALAVADI, DAUND PUNE MH 413801 IN
6.	Insolvency commencement date in respect of corporate debtor	9 th May, 2023. (Order Received through an E mail by IRP on 10 th May, 2023)
7.	Estimated date of closure of insolvency resolution process	6 th November,2023 (Being 180 days from the Insolvency Commencement Date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MANISHA SANJAY AGRAWAL IP No. IBBI/IPA-003/IPA-ICAI- N-00241/2019-2020/12836
-9.	Address and e-mail of the interim resolution professional, as registered with the Board	Manisha& Associates, 238 Shriram Towers Near NIT, Sadar, Nagpur, Maharashtra,440001. m_taiyal@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Manisha & Associates, 238 Shriram Towers Near NIT Sadar, Nagpur, 440001. Maharashtra. Email id: prithviraj.cirp@gmail.com
11.	Last date for submission of claims	24 th May,2023 (being14days From, 10 th May,2023 i.e. the date of receipt of the said order of NCLT by IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of Creditors under Section 21(6A)(b)
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link (a) The relevant forms can be downloaded from : https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the

commencement of a corporate insolvency resolution process of the
PRITHVIRAJ PLASTICS PRIVATE LIMITED on 9th May 2023, (Order Received by IRP
on 11th May, 2023)

The creditors of **PRITHVIRAJ PLASTICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 24th May, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

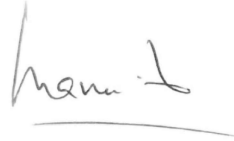
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA–Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 11th May 2023

Place: Nagpur



Manisha Sanjay Agrawal
Interim Resolution Professional In the matter of PRITHVIRAJ
PLASTICS PRIVATE LIMITED. Registration No. IBBI/IPA-
003/IPA-ICAI-N-00241/201920/12836